

(c) the outcome of the inquiry and the further action taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) and (b). The Central Bureau of Investigation, have recently registered 5 cases on 28.3.1990 against 4 Railway Officials and 12 private firms, for alleged procurement of electrical equipments at high rates, and making procurement in excess of actual requirements, resulting in approximate loss of Rs. 57.5 lakhs to the Railways.

(c) The outcome will be known after the completion of investigation by the CBI and the receipt of investigation report from them. Further action can be taken only thereafter.

Cess on coal in Bihar

8808. SHRI DHARMESH PRASAD VARMA: Will the Minister of ENERGY be

pleased to state:

(a) whether the Coal India Limited and its subsidiaries are collecting coal cess on sale of coal but are not paying the cess amount to Government of Bihar and thereby causing a financial crisis in Bihar; and

(b) if so, the details thereof?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). Details of royalty and cess due to Bihar Government on coal sale from Eastern Coalfields Limited, Bharat Coking Coal Limited and Central Coalfields Limited during the year 1988-89 and 1989-90, amount paid and the balance as on 31.3.90 are given below:-

(Rs. in crores)

Sl. No.	Royalty and Cess 1988-89				1989-90		
		Due including opening balance	Paid	Balance	Due including opening balance	Paid	Balance
1	2	3	4	5	6	7	8
1.	Eastern Coalfields Ltd.	99.45	89.37	10.08	96.15	78.97	17.18
2.	Bharat Coking Coal Ltd.	327.64	294.51	33.13	325.02	218.50	106.52
3.	Central Coalfields Ltd.	291.92	291.92	—	329.10	206.17	122.93
Total		719.01	675.80	43.21	750.27	503.64	246.63

Note: Figures are provisional pending finalisation of accounts by audit